

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. no. 80 of 2013 in
DFR-304 of 2013

Dated : 16th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Neyveli Lignite Corporation Ltd. ...Appellant(s)
Versus
Tamil Nadu Electricity Board & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Rajat Nair

Counsel for the Respondent(s): Mr. E.R. Kumar
Mr. Galav Sharma

ORDER

This is an application to condone the delay of 4 days in filing the Appeal as against the impugned order dated 19.12.2012.

We have heard the Learned Counsel for the Applicant/Appellant.

Since we found that there is sufficient cause to condone the delay, the delay is condoned.

Registry is directed to number the Appeal and post the matter for Admission today i.e. **16.04.2013 at 2.30 p.m.**

(Rakesh Nath)
Technical Member
mk/vt

(Justice M. Karpaga Vinayagam)
Chairperson